

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI
(ORIGINAL APPLICATION NO. 284 OF 2025)**

**IN THE MATTER OF
INDUSTRIAL AREA-A DYERS ASSOCIATION** **...APPLICANT**

VERSUS

STATE OF PUNJAB & ORS.

...RESPONDENTS

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APPLICANT

THROUGH


[SHAHRUKH EJAZ]

Advocate

D-1106 (LGF), New Friends Colony,
New Delhi-110025

E-mail: shahrukhejaz@hotmail.com

Contact No.: +91 7838390214

Enrolment No.: D/2449/2016

PLACE: NEW DELHI

DATE: 22.09.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

(ORIGINAL APPLICATION NO. 284 OF 2025)

IN THE MATTER OF:

INDUSTRIAL AREA-A DYERS ASSOCIATION

...APPLICANT

VERSUS

STATE OF PUNJAB & ORS.

...RESPONDENTS

**AFFIDAVIT ON BEHALF OF ATUL VERMA FOR
PLACING ON RECORD ADDITIONAL DOCUMENTS**

I, Atul Verma, Son of Surjeet Kumar, resident of 41, Ajit Villas, Ludhiana, aged about 41 years, Director of SPV under the name of Industrial Area-A Dyers Association, having its registered address at 251, Industrial Area-A, Ludhiana, Punjab-141003 do hereby solemnly affirm and state as under:

1. I am the Authorized representative of the Applicant in the above-mentioned Original Application and am well-acquainted with the facts and circumstances of the case. I am filing this Affidavit to place on record certain additional documents.

2. The present Affidavit is being filed to bring on record additional documents, namely, emails regarding the service of notice along with complete Paperbook and a recent test report of the discharge from the Plant of Azeez Fabrics Pvt. Ltd. for sample collected on 13.08.2025. These documents are relevant and essential for the proper adjudication of the matter.

A copy of the e-mail dated 22.09.2025, from the office of the Counsel for the Petitioner to the Respondents, is attached herewith and marked as **Annexure A**. This email was sent to remind the Respondents to file their reply and to provide a copy of the same to the Applicant.



- 4. A copy of the email dated 21.07.2025, from the office of the Counsel for the Petitioner, is attached herewith and marked as **Annexure B**. This email confirms the service of the Amended Original Application and notice to the Respondents, in compliance with the Hon'ble Tribunal's order dated 04.07.2025.
- 5. The Affidavit of Service dated 24.07.2025 has already been filed before the Hon'ble Tribunal, confirming the service of the petition on the Respondents. The above emails further substantiate the service and follow-up communication.
- 6. The recent test report of the sample discharge from the plant is also being placed on record. The copy of the said test report is attached herewith and marked as **Annexure C**
- 7. The documents annexed to this affidavit are true and correct copies of the originals.

8. I have not suppressed any material fact and have disclosed all relevant information to the Hon'ble Tribunal.

[Handwritten Signature]
DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify on this 22nd day of September, 2025 at Ludhiana that the contents of the above affidavit are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

Signature Attested

[Handwritten Signature]
 NOTARY PUBLIC
 Distt. Ludhiana (Pb.)

22 SEP 2025

[Handwritten Signature]
DEPONENT

769015500314
 I know the deponent, before him signatory
 and he/she has signed, marked his/her
 RTI/LTI in my presence.
[Handwritten Signature]





Office SELC <mailto:office.selc@gmail.com>

RE: Service of notice for the Respondents in Original Application No. 284/2025

Office SELC <mailto:office.selc@gmail.com>

Mon, Sep 22, 2025 at 12:16 PM

To: ag.legalcell@punjab.gov.in, it.ppcb@punjab.gov.in, commissioner.mcl@gmail.com

Cc: SHAHRUKH EJAZ <shahrukhejaz@hotmail.com>, Danish Khan <danishkhaan5384@gmail.com>

Dear Sir,

The undersigned is writing from the office of the Counsel for Petitioner in the subject matter. In terms of Order dated 04.07.2025, you were served with the copy of the Petition and thereafter the Affidavit of Service was also filed before the Hon'ble Tribunal. Unfortunately, till date a copy of the Reply which you may have filed in compliance with the last Order has not been received by the undersigned, so as to enable them to file Rejoinder in the matter. You are therefore again requested to provide us with the copy of the Reply which you may have filed to the Petition without any further delay so as to enable us to file Rejoinder before the next date of hearing as directed by the NGT by way of the last Order.

On Mon, Jul 21, 2025 at 3:06 PM Office SELC <mailto:office.selc@gmail.com> wrote:

Respected Sir,

Please, find the copy of Amended O.A filed on the behalf of Applicant along with the Notice issued by the Hon'ble Tribunal, in the above-captioned matter, i.e O.A No. 284/2025-Industrial Area-A Dyers v. State of Punjab and Ors. This email along with attachments shall be treated as service of said notice and would comply with the directions of the Hon'ble tribunal given in the said order dated 04.07.2025. The O.A. is listed is 22.07.2025 at National Green Tribunal, New Delhi, in Court Number 1.

Thanks & Regards,

Rajgir Kumar Rai**Court Clerk****Law Chambers of Shahrukh Ejaz**

D- 1106, LGF, New Friends Colony New Delhi-110025

Contact: +91 9999382134

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Amended OA Final.pdf

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Thanks & Regards,



Office SELC <mailto:office.selc@gmail.com>

RE: Service of notice for the Respondents in Original Application No. 284/2025

Office SELC <mailto:office.selc@gmail.com>

Mon, Jul 21, 2025 at 3:06 PM

To: ag.legalcell@punjab.gov.in, it.ppcb@punjab.gov.in, commissioner.mcl@gmail.com

Cc: SHAHRUKH EJAZ <shahrukhejaz@hotmail.com>, Danish Khan <danishkhaan5384@gmail.com>

Respected Sir,

Please, find the copy of Amended O.A filed on the behalf of Applicant along with the Notice issued by the Hon'ble Tribunal, in the above-captioned matter, i.e O.A No. 284/2025-Industrial Area-A Dyers v. State of Punjab and Ors. This email along with attachments shall be treated as service of said notice and would comply with the directions of the Hon'ble tribunal given in the said order dated 04.07.2025. The O.A. is listed is 22.07.2025 at National Green Tribunal, New Delhi, in Court Number 1.

Thanks & Regards,

Rajgir Kumar Rai**Court Clerk****Law Chambers of Shahrukh Ejaz**

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Amended OA Final.pdf

2 attachments**Notice in OA No. 284-2025.pdf**

325K

**Order Industrial Area A Dyers Association.pdf**

105K



Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor
Phase-5, Focal Point, Ludhiana.

E-mail: ilabppcbidh@gmail.com

Water Analysis Report

1. Laboratory Sample no.: E 87/Zonal Lab/2025
2. Name of Industry : M/s Azeez Fabrics Pvt. Ltd.,
251, Industrial Area-A,
Ludhiana
3. Name of Sample Collecting Officer : Er. Jagpreet Singh, Assistant Environmental Engineer
Er. Durgesh Singh, Junior Environmental Engineer
4. Type of Sample : Grab
5. Date of Sample Collection : 13.08.2025
6. Date of Receiving: 13.08.2025
7. Method Followed IS 3025/ methods of APHA

Results:

Sr. No.	Parameters	Final Outlet of ETP	Prescribed Standards
1.	pH	7.6	6.5-8.5
2.	Total Suspended Solids (mg/l)	18	100
3.	Total Dissolved Solids (mg/l)	1954	2100
4.	Chemical Oxygen demand (mg/l)	170	250
5.	Bio-chemical Oxygen Demand (mg/l)	25	30
6.	Oil & Grease (mg/l)	BDL	10
7.	Sulphides (mg/l)	BDL	2.0
8.	Phenolic Compounds (mg/l)	BDL	1.0
9.	Ammonical Nitrogen (mg/l)	2.2	115
10.	Total Chromium (mg/l)	BDL	2.0
11.	Sodium Absorption Ratio (SAR)	8.5	26.0

Remarks :-

1. BDL means Below Method Detection Limit.
2. If any stringent limits/specific standards have been prescribed time to time by MoEF & CC, CPCB and PPCB, then stringent limits/ specific standards would prevail subject to clarification from the concerned Regional office.